

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RIGA SUGAR CO. LTD.

RELEVANT PARTICULARS

1	Name of the Corporate Debtor	RIGA SUGAR CO. LTD.
2	Date of incorporation of Corporate Debtor	September 02, 1980
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L15421WB1980PLC032970
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 14, Netaji Subhas Road, 2 nd Floor, P. S. Hare Street, Kolkata-700 001 Factory Address : Dhanuka Gram, PO : Riga 843327, District : Sitamarhi, Bihar.
6	Insolvency commencement date in respect of corporate debtor	October 08, 2021
7	Estimated date of closure of insolvency resolution process	April 06, 2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Jain IBBI/IPA-001/IP-P01067/2017-2018/11758
9	Address and e-mail of the interim resolution professional, as registered with the Board	Neeraj Jain 4 Synagogue Street, Suite # 205, 2nd Floor, Facing Brabourne Road, Kolkata-700001 E-mail : reachneerajjain@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Neeraj Jain Unit 1, Floor 14, Chatterjee International Centre, 33A, Jawaharlal Nehru Road, Kolkata 700071 E-mail : cirp.rigasugar@gmail.com
11	Last date for submission of claims	October 22, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : www.ibbi.gov.in Physical Address : NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Riga Sugar Company Limited** on **October 08, 2021**.

The creditors of **Riga Sugar Company Limited**, are hereby called upon to submit their claims with proof on or before **October 22, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-

(Neeraj Jain)

Date : October 10, 2021

Place : Kolkata

Interim Resolution Professional

IBBI/IPA-001/IP-P01067/2017-2018/11758